



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 14th of September, 2017

SRO 382 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, services of Shri Ishfaq Bukhari, Advocate as Additional Public Prosecutor Rajouri are with immediate effect, dispensed with.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

Dated: 14 -09-2017.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. District and Sessions Judge, Rajouri.
5. Additional District and Sessions Judge, Rajouri.
6. District Magistrate, Rajouri. This is with reference to his letter No.JC/DMR/780 dated 16-08-2017.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Rajouri.
9. Director, Archives, J&K, Srinagar.
10. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Chief Prosecuting Officer, Rajouri. He is requested to kindly look after the work of the office of Additional Public Prosecutor, Rajouri till new incumbent is appointed by the Government.
14. Shri Ishfaq Bukhari, Advocate, Rajouri.
15. Incharge, Web Site.
16. SRO section, Department of LJ&PA (w. 7. s. c).
17. Concerned file.


(Ashish Gupta)
Assistant Legal Remembrancer,
Department of LJ&PA


14/9/2017